

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

STARRED QUESTION NO:344
ANSWERED ON:13.08.2015
Norms/Guidelines for Acquisition of Land
Nishank Dr. Ramesh Pokhriyal

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether any guidelines/norms have been fixed for acquiring land for the construction of the National Highways and flyovers and if so, the details thereof;
- (b) whether the land has been acquired by various States including Uttarakhand for the National Highways in accordance with the guidelines/norms stipulated by his Ministry and if so, the details thereof;
- (c) the land in hectares acquired for the above purpose, during the Twelfth Five Year Plan period in various States, including Uttarakhand along with amount of compensation paid/package provided, State/UT-wise; and
- (d) the present status of ongoing National Highways in Uttarakhand?

Answer

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) and (b) For the purpose of construction of the National Highways (NH), including flyovers, land is acquired under the provisions of the Section 3 of the National Highways Act, 1956.

(c) The details of land acquired by the National Highways Authority of India (NHAI) in various states including Uttarakhand during 12th Five Year Plan period upto June, 2015, is annexed. The amount of compensation released during the last three years is as follows:

Financial Year	2012-13	2013-14	2014-15
LA Compensation (Rs. in Crore)	5404.07	7793.55	9097.88

(d) Development of National Highways (NHs) is a continuous process and works are taken up in stretches, keeping in view the requirement of connectivity, inter-se priority and availability of funds. At present there are thirty two ongoing National Highway projects in the State of Uttarakhand which are under various stages of completion.